

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI  
NEW BOMBAY BENCHO.A. No. 393/88 198  
T.A. No.

DATE OF DECISION 12.7.1988

Shri G.Krishnaraj, Petitioner

Shri C.S.Thakore Advocate for the Petitioner(s)

Versus

Union of India &amp; Ors. Respondent

Shri P.M.Pradhan Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.Srinivasan, Member (A)

The Hon'ble Mr. M.B.Mujumdar, Member (J).

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? *Y* *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Y*

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

O.A. No. 393/88

Shri G.Krishnaraj,  
C/o V.Vaidhyanathan,  
H-197, Central Railway Quarter,  
Wadi Bunder Road, Mazgaon,  
Bombay-400-010.

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Applicant

V/s.

1. Union of India,  
Ministry of Textiles,  
New Delhi.

2. Secretary to Ministry,  
of Commerce & Textiles Centre,  
34, P.D'mello Road,  
Wadi Bunder.  
Bombay-400-009.

3. The Secretary Textile  
Committee, Govt of India,  
Ministry of Textiles Crystal Bldg.,  
79, Dr.A.B.Road, Worli,  
Bombay-400-018.

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Respondents.

Coram: Hon'ble Member(A), Shri P.Srinivasan,  
Hon'ble Member(J), Shri M.B.Mujumdar.

Appearances:

Dated: 12-7-1988

Shri C.S.Thakore, advocate  
for the applicant and  
Shri P.M.Pradhan, for the  
respondents.

ORAL JUDGEMENT (Per Shri P.Srinivasan, Member (A) )

Shri C.S.Thakore for the applicant and Shri P.M.Pradhan for the respondents have been heard. The applicant before us is an employee of the Textile Committee which is a statutory body established under an Act of Parliament. Shri Thakore submitted that this Committee was under the control of the Government of India and therefore, this Tribunal has jurisdiction over service matters of its employees. On the other hand Shri Pradhan submitted that the Textile Committee being an autonomous body formed by an Act of Parliament, though under the control of the Government of India, this Tribunal will have jurisdiction only if the Government notifies the said committee under section 14(2) of the Administrative Tribunal's Act, 1985. Such a notification not having been issued, this Tribunal has no jurisdiction over the subject matter of this application.

2. Having considered the matter carefully we are of the view that we do not have jurisdiction over the subject matter of this application. The jurisdiction of this Tribunal is spelt out in Section 14 of the Administrative Tribunals Act, 1985 ("the Act", for short). Sub Section (1) of that Section covers matters relating to any All India Service, any Civil Service of the Union or a Civil post under the Union, a post connected with defence or the defence services filled by a Civilian, and any employee of a State Government, local authority, Corporation, Society or other body placed at the disposal of the Central Government for appointment under that Government. Neither the applicant nor the Textile Committee falls under any of these categories. Under Section 14(2) of the Act, Government may, however, by notification, extend from such date as may be specified in that notification, <sup>of</sup> ~~over~~ the jurisdiction of the Central Administrative Tribunal other matters relating to employment under autonomous bodies which though not forming part of the Central Government itself are owned or controlled by it. Till such a notification is issued, this Tribunal will have no jurisdiction over such body. The Textile Committee would conceivably belong to the last mentioned category and no notification has so far been issued by the Government bringing service matters relating to its employees within the jurisdiction of this Tribunal. Therefore the dispute raised by the application falls outside the jurisdiction of the Tribunal.

3. Registry to return this application to the applicant. The applicant will be at liberty to approach the appropriate forum with his grievance. Parties to bear their own costs.

(M.B.Mujumdar)  
Member (J)

P.Srinivasan  
Member (A)